

Through Video Conference via CISCO WebEx

State Vs Aman Kumar
FIR No. 65/2019
PS Ambedkar Nagar
U/s 307/34 IPC & 27 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of bail filed on behalf of applicant/accused Aman Kumar.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Ajay Goshwami, Ld. Counsel for applicant/accused.

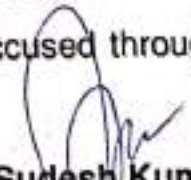
A report is received on behalf of ASI Jagdish Prasad.

Despite repeated attempts, connection could not be restored as voice was not clear from the side of Ld. Counsel for applicant/accused.

It is already 5.05 PM.

Put up for arguments on 20.05.2020. Message be conveyed to Ld. Counsel for applicant/accused telephonically.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Ankush @ Aniket
FIR No. 197/2018
PS Ambedkar Nagar
U/s 302/34/120 B IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of interim bail filed on behalf of applicant/accused Ankush @ Aniket.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Ms. Vaishaly Singh, Ld. Counsel for applicant/accused.
Reply to the application is received on behalf of SI Sandeep Maan. A report on previous involvement/conviction of accused is also received.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused is seeking interim bail so as to meet his old aged grandfather who has undergone surgery and was not keeping well.

Ld. Additional PP for State however submitted that surgery of grandfather of accused which has been pointed out by Ld. Counsel for accused pertains to the year 2018 and latest medical documents pertaining to grandfather of accused have not been filed.

Ld. Counsel for applicant/accused submitted that she will file the latest medical documents pertaining to grandfather of applicant/accused. On filing of same, let verification report be sought for 26.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Vipin @ Ranglla etc.
FIR No. 118/2017
PS Ambedkar Nagar
U/s 302/307/147/148/149 IPC & 25/27/54/59 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail filed on behalf of applicant/accused Ashish @ Bindi.

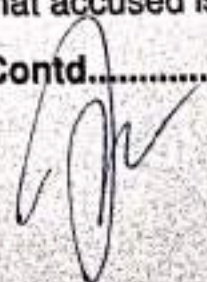
Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Vasant Kumar, Ld. Counsel for applicant/accused.

A detailed report is received on behalf of Medical Officer Incharge, Central Jail No. 4, Tihar, New Delhi through Deputy Superintendent concerned in compliance of previous orders qua present applicant/accused.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused is seeking interim bail on the ground that his left elbow got fractured and he was undergoing treatment for the same, however, due to corona virus epidemic, he was not getting proper medical treatment in hospital for the same. Ld. Counsel further submitted that accused is facing acute pain in his elbow and in case, he is not allowed to undergo surgery for fractured elbow, it may amount to amputation. Ld. Counsel further submitted that accused is

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in JC since 26.02.2017. He has clean antecedents. Ld. Counsel for applicant/accused has also referred to the directions issued by the Hon'ble High Court in view of the suggestions issued by the High Power Committee in regard to spread of COVID-19 pandemic. Ld. Counsel for applicant/accused further submitted that all material witnesses in the present case were already examined and there was no scope of threatening the witnesses.

As per the detailed report received on behalf of Medical Officer, the present applicant/accused was examined in Jail Dispensary and also in DDU Hospital in Ortho Department. It is reported that in DDU Hospital, accused was examined and was advised surgery, however, due to COVID-19 pandemic situation arisen, he was not sent to Ortho Department at DDU Hospital again.

Taking into consideration the verification report, overall facts and circumstances and keeping in mind the situation which has arisen on account of COVID-19 pandemic, applicant/accused Ashish @ Bindi is admitted to interim bail till 02.07.2020 on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld. MM/Link MM/Duty MM with directions to applicant/accused to surrender before Jail Superintendent concerned on 03.07.2020, however, subject to condition that he will not tamper with the evidence in any manner.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Badshah @ Shaukeen
FIR No. 359/2018
PS Neb Sarai
U/s 302/307/120 B/34 IPC & 25/27 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol Issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an interim bail application U/s 439 Cr. PC filed on behalf of applicant/accused Badshah @ Shaukeen.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Mohd. Tahir Qidwai, Ld. Counsel for applicant/accused.

A report is received on behalf of Dr. Akash Narade, Medical Officer Incharge, Central Jail Hospital & Dispensary, Central Jail No. 3, Tihar, New Delhi through Deputy Superintendent concerned.

Heard. Record perused.

As per the report received, the present applicant/accused is a follow up case of old Pulmonary Tuberculosis and low body weight for which, he was provided treatment.

Ld. Counsel for applicant/accused submitted that accused was not getting proper medical treatment in Jail Dispensary. He further submitted that accused was again examined on 17.05.2020 as he was called in the Jail Hospital. No further report however is received.

As requested by Ld. Counsel for applicant/accused, let accused Badshah @ Shaukeen be got medically examined in nearest DOTs Centre and proper medical report qua accused be filed on 22.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

**State Vs Deepak @ Patanga
FIR No. 110/2018
PS Ambedkar Nagar
U/s 302/34 IPC**

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an interim bail application U/s 439 Cr. PC filed on behalf of applicant/accused Deepak @ Patanga.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

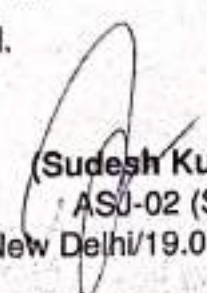
Sh. Pawan Gupta, Ld. Counsel for applicant/accused.

Reply to the application is received on behalf of SI Sandeep Maan. A report on previous involvement/conviction of applicant/accused is also received.

Ld. Counsel for applicant/accused submitted that accused is seeking interim bail on the ground that wife of accused was suffering from stone in her gallbladder and she has to undergo surgery for the same.

As requested by Ld. Counsel for applicant/accused, put up for filing of additional medical documents pertaining to wife of applicant/accused and verification report on 22.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Divya
FIR No. 339/2017
PS Sangam Vihar
U/s 370/373/34 IPC
19.05.2020

The present application has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of bail filed on behalf of applicant/accused Divya through Ld. Legal Aid Counsel.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. T.M. Subhani, Ld. Counsel for applicant/accused.

Reply to the application is received on behalf of ASI Ved Parkash. A report on previous involvement/conviction of applicant/accused is also received.

Ld. LAC for accused submitted that except for application for grant of bail, he has not been supplied with copy of FIR and other documents.

Ld. Additional PP for State submitted that even in the reply received on behalf of ASI Ved Parkash, details of case of prosecution are not mentioned. He further submitted that IO in the present case was already transferred and IO has made a request for calling report from some other police official in regard to case of the prosecution. Let detailed report be filed by SHO concerned as offences U/s 376/341 IPC are also added in the matter.

In view of the directions issued by the Hon'ble High Court of Delhi in **'Reena Jha And Anr. Vs Union of India and Ors, W.P. (C) 5011/2017**, let notice be issued to complainant/prosecutrix through IO concerned to join the proceedings of the present bail application.

Put up for arguments on 26.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)

ASJ-02 (South)/New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs CCL "J @ C"
FIR No. 843/16
PS Neb Sarai
U/s 365/302/201/34 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application seeking extension of interim bail for a further period of 45 days filed on behalf of applicant/CCL "J @ C".

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Rakesh Kumar Saini, Ld. LAC for applicant/CCL "J @ C".
Reply to the application is received on behalf of Inspector Shishu Pal.

Heard. Record perused.

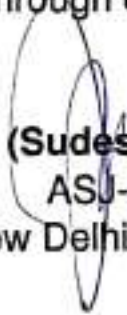
Ld. Counsel for applicant/accused submitted that accused is in custody in the present case for about 3 ½ years. Ld. Counsel further submitted that earlier accused was granted interim bail in January, 2020 when his mother was expired. Thereafter, accused was granted interim bail on 28.04.2020 when his father has expired. It is contended that period of interim bail of accused is expiring today and hence, extension of interim bail is sought so that he could look after his younger sister and two younger brothers as his parents have expired. It is further contended that co-accused was already granted interim bail on account of the situation arisen due to COVID-19 pandemic. Ld. Counsel has referred to the observations made by the Hon'ble High Court in regard to the situation arising due to COVID-19

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pandemic.

Taking into consideration the overall facts and circumstances and submissions made, interim bail of applicant/CCL "J @ C" is extended till 05.07.2020 on same terms and conditions with directions to applicant/CCL to surrender before Jail Superintendent concerned on 06.07.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. LAC for applicant/CCL through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Mohd. Jishan
FIR No. 296/2020
PS Ambedkar Nagar
U/s 307/506/34 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 438 Cr. PC for grant of anticipatory bail filed on behalf of applicant/accused Mohd. Jishan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Sushil Kumar, Ld. Counsel for applicant/accused.

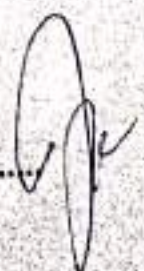
A verification report is received on behalf of ASI Pritam Singh in compliance of previous orders.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused was not involved in the offences alleged and he has rather tried to save the injured from co-accused Zahir who is in custody. Ld. Counsel further submitted that CCTV footage was provided by accused to IO which was sent for verification.

As per the verification report received on behalf of ASI Pritam Singh, the CCTV footage was verified and it was observed that the present applicant/accused was found trying to save the injured from the co-accused. As per the report received, the present applicant/accused does not seem to be involved in the present case.

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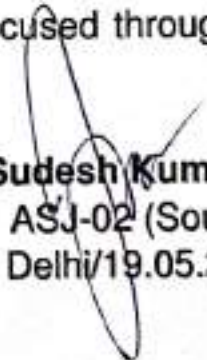
Ld. Additional PP for State submitted that exact role of the applicant/accused was not clearly mentioned by ASI Pritam Singh in his report.

Ld. Counsel for applicant/accused submitted that applicant is ready to join the investigation as and when directed.

Ld. Additional PP for State has also fairly conceded that the applicant/accused may firstly be directed to join the investigation.

Taking into consideration the overall facts and circumstances of the case, put up the application on 06.07.2020. The applicant/accused will join the investigation as and when directed by the IO. Till then, no coercive action be taken against applicant/accused.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Krishan Kumar
FIR No. 511/2018
PS Sangam Vihar
U/s 498 A/304 B/34 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for preponement of hearing and final disposal of application U/s 439 Cr. PC dated 03.06.2019 filed on behalf of applicant/accused Krishan Kumar.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Syed Arham Masud, Ld. Counsel for applicant/accused.
Inspector Vikram Singh, ATO, Sangam Vihar has appeared through video conferencing.

Inspector Vikram Singh submitted that complainant could not be served as he was a resident of Bihar and presently working as a cab driver in Mumbai. Some more time is sought for calling the complainant.

Ld. Additional PP for State submitted that he has received the documents pertaining to present case yesterday evening and have not gone through the same. Ld. Additional PP for State has also sought adjournment.

As requested, let complainant be called through IO for next date.

Put up for arguments on 23.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Mahesh @ Rohan
FIR No. 158/2020
PS Ambedkar Nagar
U/s 392/411/34 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is 2nd interim bail application U/s 439 Cr. PC and also 167 (2) (II) filed on behalf of applicant/accused Mahesh @ Rohan.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State
Sh. A. K. Tiwari, Ld. Counsel for applicant/accused.

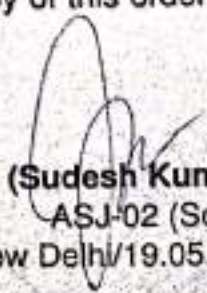
Reply to the application is received on behalf of ASI Billu Kumar. A report on previous involvement/conviction of applicant/accused is also received.

Ld. Counsel for applicant/accused submitted that accused is seeking interim bail on the ground that he was not keeping well, also his mother was not well and even his sister is also injured.

Ld. Counsel for applicant/accused further submitted that co-accused in the matter was already admitted to bail on 04.04.2020. Copy of said order however is not record. Let the same be filed.

Ld. Additional PP for State however submitted that report is silent in regard to medical condition of mother of applicant/accused. Let proper report be sought from IO/SO on 21.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Manuj Gogia
FIR No. 654/16
PS Neb Sarai
U/s 376/417 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail U/s 439 Cr. PC for a period of 45 days filed on behalf of applicant/accused Manuj Gogia.

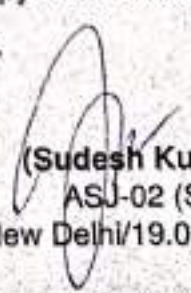
Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. S. D. Kaushik, Ld. Counsel for applicant/accused.

Reply to the application is received on behalf of SI Ram Lal who seeks some more time for filing verification report in regard to factum of marriage of accused.

In view of the directions issued by the Hon'ble High Court of Delhi in '*Reena Jha And Anr. Vs Union of India and Ors, W.P. (C) 5011/2017*', let notice be issued to complainant/prosecutrix through SHO concerned to join the proceedings of the present bail application.

Despite directions being given, IO has sought some more time for filing verification report. SHO concerned to file verification report positively on 20.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Momin
FIR No. 176/2019
PS Tigr
U/s 307/120 B/34 IPC & 25/27 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail filed on behalf of applicant/accused Momin on the ground of serious ill health of his mother and also on the ground of COVID-19 situation.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Vikas Singh, Ld. Counsel for applicant/accused.

Reply to the application is received on behalf of SI Rampal.

Ld. Counsel for applicant/accused submitted that the matter is pending in this Court only. He submitted that the complainant was not coming up for examination for last two hearings. As the file is pending in this Court only, be put up with file after one hour today itself.

(Sudesh Kumar II)

ASJ-02 (South)/New Delhi/19.05.2020

After one hour:

Presence as above.

On perusal of file, it is found that the complainant has raised allegations of threats being extended on behalf of the accused persons in the Court.

The reply received on behalf of SI Rampal is also not proper and clear in regard to other family members of applicant/accused and also in regard to previous involvement/conviction of applicant/accused. Let proper report to this effect be filed on 21.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)

ASJ-02 (South)/New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Naveen @ Kanjar
FIR No. 260/14
PS Ambedkar Nagar
U/s 307/148 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of interim bail filed on behalf of applicant/accused Naveen @ Kanjar.

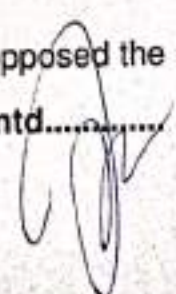
Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Pawan Gupta and Sh. Manoj Kumar, Ld. Counsels for applicant/accused.

Reply to the application is received on behalf of SI Sandeep Maan. A report on previous involvement/conviction of accused is also received.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that earlier, accused was granted interim bail in the present case, however, due to wrong notings of dates, he could not appear in the court and was declared PO. The accused was subsequently arrested on 15.05.2019 and since then, he is in custody. He further submitted that even father of applicant/accused has expired on 26.03.2020 and certain rituals are yet to be performed. Ld. Counsel contended that presence of accused is required for performing last rituals being the eldest son.

Ld. Additional PP for State however has strongly opposed the

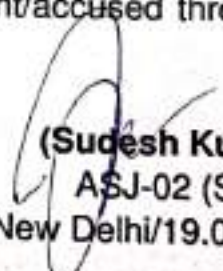
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interim bail application. Ld. Additional PP submitted that accused was involved in other cases and was evading his arrested in the present case.

Ld. Counsel for applicant/accused submitted that in other cases, accused was regularly appearing and was on bail.

Taking into consideration the fact that earlier accused was granted interim bail, overall facts and circumstances and also keeping in mind the situation which has arisen on account of COVID-19 pandemic, applicant/accused Naveen @ Kanjar is admitted to interim bail till 30.06.2020 on furnishing personal bond in the sum of Rs. 25,000/- with two sureties in the like amount to the satisfaction of the Ld. MM/Link MM/Duty MM with directions to applicant/accused to surrender before Jail Superintendent concerned on 01.07.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Rakesh
FIR No. 364/2018
PS Neb Sarai
U/s 302 IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application seeking extension of interim bail filed on behalf of applicant/accused Rakesh.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.
Sh. Vinay Kumar Sharma, Ld. Counsel for applicant/accused.
Reply to the application is received on behalf of Inspector Shishupal.
Heard. Record perused.

Ld. Counsel for applicant/accused submitted that wife of accused has already undergone a surgery on 14.05.2020 and was discharged on 16.05.2020. He further submitted that wife of accused has to undergo another surgery on 25.05.2020. Ld. Counsel has prayed for extension of interim bail of applicant/accused.

Matter today is fixed for filing of verification report, however, Inspector Shishupal seeks some more time for filing of the same. Let same be filed positively on 23.05.2020 without fail. Till then, interim bail of applicant/accused Rakesh is extended on same terms and conditions.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Ravinder @ Raja
FIR No. 241/19
PS Tigri
U/s 302/120 B/201/34 IPC & 25/27/54/59 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application U/s 439 Cr. PC for grant of bail filed on behalf of applicant/accused Ravinder @ Raja.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

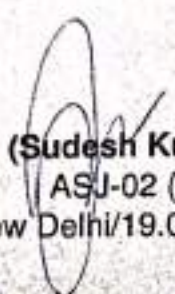
Ms. Srutisma Hazarika and Sh. Neeraj, Ld. Counsels for applicant/accused.

No report is received on behalf of Jail Superintendent concerned despite repeated directions. Let show cause notice be issued to Jail Superintendent concerned through DG (Prisons) for non compliance of previous orders. Let report in compliance of previous orders be filed positively on next date.

Ld. Additional PP for State submitted that even no verification report is received in regard to medical condition of mother of applicant/accused.

Ld. Counsel for applicant/accused submitted that she wishes to file additional medical documents pertaining to mother of applicant/accused and she seeks two days time for the same. Let same be filed and verification report be filed by IO on 23.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Salman
FIR No. 72/2020
PS Sangam Vihar
U/s 363/366 A IPC

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for bail U/s 439 Cr. PC filed on behalf of applicant/accused Salman.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. S. K. Dhaka, Ld. Counsel for applicant/accused.

Reply to the application is received on behalf of ASI Sunder Pal who is present through video conferencing.

Heard. Record perused.

It is informed that prosecutrix and accused have got married, however, neither copy of statement of prosecutrix U/s 164 Cr. PC is on record nor prosecutrix has appeared.

In view of the directions issued by the Hon'ble High Court of Delhi in '*Reena Jha And Anr. Vs Union of India and Ors, W.P. (C) 5011/2017*, let notice be issued to complainant/prosecutrix through IO concerned to join the proceedings of the present bail application.

Copy of statement of prosecutrix U/s 164 Cr. PC be also filed/produced.

As requested, put up for arguments on 21.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.

(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

State Vs Satish @ Kubda
FIR No. 205/15
PS Sangam Vihar
U/s 302/364/365/120 B/34 IPC & 25/27 Arms Act

19.05.2020

The present application has been taken up for hearing in terms of the Advisory issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is an application for grant of interim bail filed on behalf of applicant/accused Satish @ Kubda.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Rajesh Pandey, Ld. Counsel for applicant/accused.

A report is received on behalf of Dr. Ashok Kumar, Senior Medical Officer, Central Jail No. 15, Mandoli, Delhi through Deputy Superintendent concerned in compliance of previous orders qua present applicant/accused.

Heard. Record perused.

Ld. Counsel for applicant/accused submitted that accused is seeking interim bail on the ground that he is seriously ill and also in view of the COVID-19 pandemic situation.

Ld. Counsel for applicant/accused submitted that earlier accused was granted interim bail for getting medical treatment which was extended number of times and he has never misused the liberty so granted. Even otherwise, public witnesses in the matter have already been examined and there was no chance of any threats being caused to witnesses. Ld. Counsel for applicant/accused has referred to the observations made by the Hon'ble High Court in regard to the bail to be granted to accused who are in custody for more than two years. Ld. Counsel for applicant/accused submitted that accused in the present case is in custody for about 5 years now.

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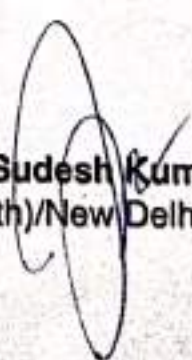


As per the verification report received today, accused was undergoing antitubercular treatment (ATT) for pyothorax since last year. It is reported that X-ray of his chest was also done and it was suggested that old healed and calcified lesion still present and no active lesions were found. It is further reported that due to lockdown and COVID-19 epidemic, he could not be sent to Higher Centre and in case, his chest pain does not improve, he will be sent to GTB Hospital for further evaluation.

No other involvement of applicant/accused is brought on record. He is in custody for about 5 years and earlier, he was granted interim bail.

Taking into consideration the overall facts and circumstances and keeping in mind the situation which has arisen on account of COVID-19 pandemic, applicant/accused Satish @ Kubda is admitted to interim bail till 04.07.2020 on furnishing personal bond in the sum of Rs. 30,000/- with one surety in the like amount to the satisfaction of the Ld. MM/Link MM/Duty MM with directions to applicant/accused to surrender before Jail Superintendent concerned on 05.07.2020, however, subject to condition that he will not tamper with the evidence in any manner.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)/New Delhi/19.05.2020

Through Video Conference via CISCO WebEx

**State Vs Suraj @ Karan
FIR No. 151/2020
PS Ambedkar Nagar
U/s 20 NDPS Act**

19.05.2020

The present application has been taken up for hearing in terms of the Advisory Issued by the Hon'ble High Court of Delhi on COVID-19 and subsequent Advisory Protocol issued by the Ld. District & Sessions Judge, South, Saket Courts Complex, New Delhi.

This is first bail application U/s 439 Cr. PC filed on behalf of applicant/accused Suraj @ Karan after filing of chargesheet.

Present: Sh. Ashesh Kumar, Ld. Additional PP for State.

Sh. Arun Sharma, Ld. Counsel for applicant/accused.

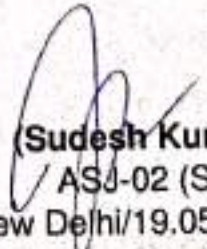
Reply to the application is received on behalf of SI Onkar Singh. A report on previous involvement/conviction of applicant/accused is also received.

As requested by Ld. Counsel for applicant/accused, let copy of reply be supplied to him.

Ld. Counsel for applicant/accused submitted that the matter be adjourned for 22.05.2020 as the Ld. ASJ dealing with NDPS matters will be on duty on said date.

As requested, put up for arguments on 22.05.2020.

Copy of this order be sent to the Jail Superintendent for intimation and be also uploaded on the Web Site of District Court. A copy of this order be also supplied to Ld. Counsel for applicant/accused through e-mail.


(Sudesh Kumar II)
ASJ-02 (South)
New Delhi/19.05.2020